

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. No. 39/(MAH)/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.01.2017

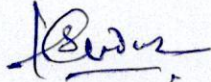
NAME OF THE PARTIES: Mr. Vyomesh M. Shah

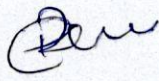
V/s

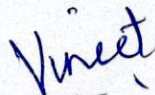
M/s. Vinca Developer Pvt. Ltd. & Ors.


SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and
241-242, 244 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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①	Mr. Sandeep Parikh with Mr. Sachin Kudalwar i/b Madekar & Co for Defendant Respondent No. 10	Counsel Advocate for Resp. No. 10	
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②	Mr. Rahul Chitambar a/w Mr. Nishit Dhruva, Mr. Prakash Shinde, Mrs. Khushbu Shah Rajani, Mr. Chirag Bhavsar, Advocates for Petitioner	Advocates for Petitioner	
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③	Brendra Sarab Mr. Anandharaman a/w Mr. Indranil Deshmukh, Mr. Aditya Mehta, Mr. Vineet Unnikrishnan, Ms. Sahana Ramesh i/b M/s. Lysid Amarchand Mangaldas. Advocates for Respondent No. 3 & 4.		
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④	Mr. Zal Andhyarajina, Mr. Prashant Borri i/b M/s. Beri & Co. Advocates for Respondent Nos. 2		
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Order

TCP No.39/241-242,244/NCLT/MB/MAH/2016

For the Petitioner side mentioned the matter for interim relief, the Respondent side argued on the maintainability of the Company Petition stating that this CP is liable to be dismissed in limine.

On hearing the submissions of either side, the Bench hereby post this matter for orders on Tuesday i.e., 17th January, 2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)